

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

Item No.401
CP(CAA)88/ND/2022

IN THE MATTER OF:

Acl Mobile Limited and Acl Tecnologies Pvt ltd ... Applicant

under Section 230-232

Order delivered on 19.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Tine Abraham, Ms. Shivani Rawat,
Mr. Shashwat Sharma, Mr. Pallav P. Verma,
Mr. Shourya Bari, Advs.
For the Respondent :
For the RD : Ms. Shankari Mishra, Ms. Jyoti Khurana, Advs.,
for RD

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant and Ms. Shankari Mishra, Ld. Counsel for the RD are present physically. Heard the arguments on behalf of both the parties.

Order in this matter is **reserved**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)